

Rajasthan High Court
JODHPUR
Inward No 7991
Date 12/10/15
R.I.S (Estt.) Section

7103810811N
9.10.15

MOST IMMEDIATE

No. 430 /Vig./DJS Exam./2015

From:

The Registrar General
High Court of Delhi
New Delhi

To

The Registrar General
Rajasthan High Court
Jodhpur

New Delhi, dated the 3rd October, 2015

Sub: **Advertisement for recruitment to the Delhi Judicial Service.**

Sir,

I am forwarding herewith a copy of Notice inviting applications for recruitment to the Delhi Judicial Service. It is requested that the same may kindly be given wide publicity and be also displayed on the Notice Boards of your High Court and the Courts subordinate to your High Court and the Bar Associations within the jurisdiction of your High Court.

Yours faithfully,

[Signature] 03.10.2015

(Vinod Goel)
Registrar General

Encl.: As above.

RAJASTHAN HIGH COURT, JODHPUR

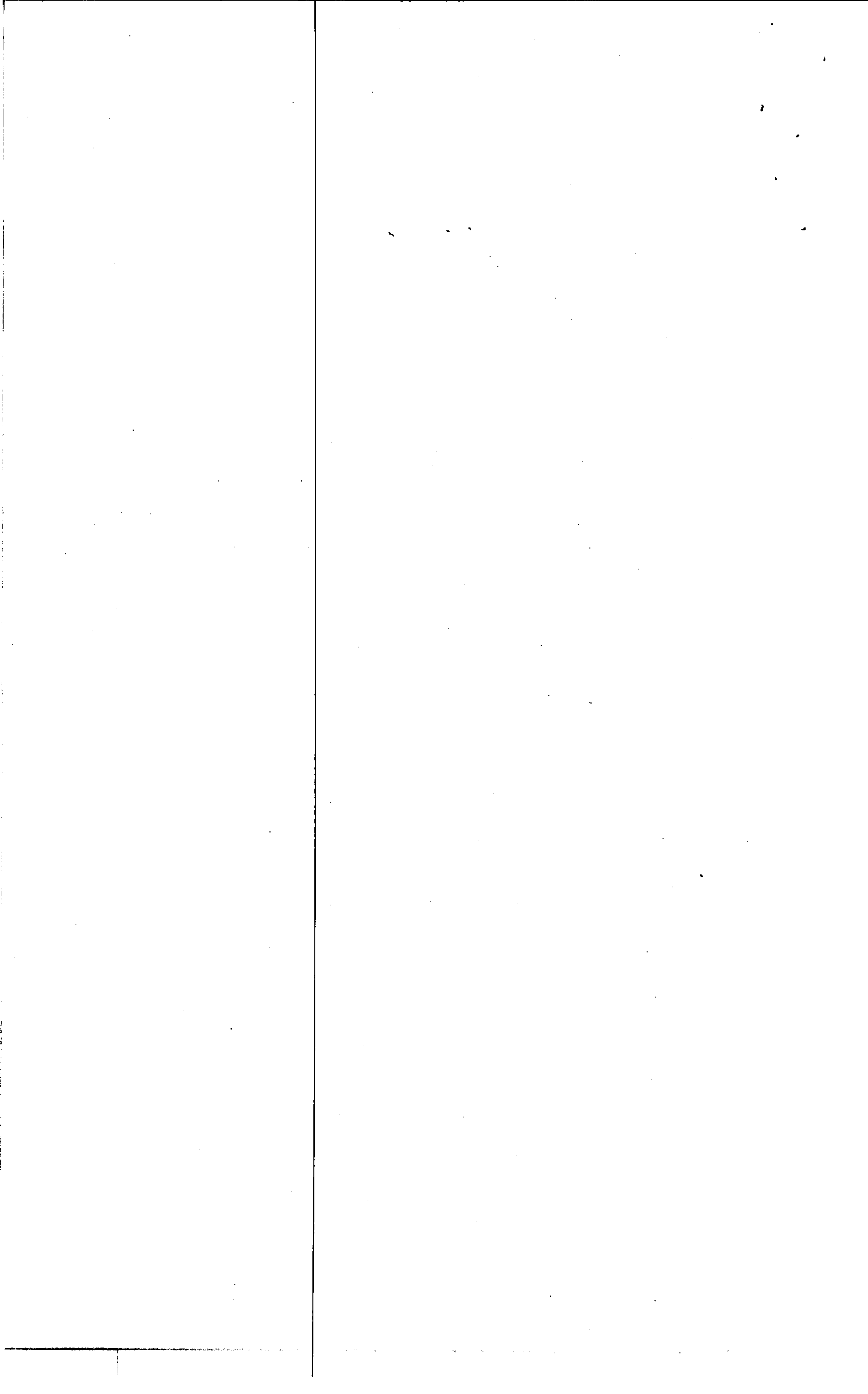
No. Estt. A (ii)/02/2005/ 17875 Date: 17-10-15
Copy forwarded to the following with the request to display it on the Notice Board :-

1. All the District & Sessions Judges with the directions that display it on the notice board and endorse the copy of the same to the concerned District Bar Associations.
2. Secretary, Bar Council, Rajasthan High Court, Jodhpur.
3. President, High Court Advocates Association, Jodhpur/Jaipur.
4. Court officer, R.H.C. Jodhpur / R.H.C.B, Jaipur.

26/10/15
Encl. for reg
9/11

S.O/Vinod.
Upload on web site by Email
to All Court

[Signature]
REGISTRAR (ADMN.)



PUBLIC APPOINTMENTS

HIGH COURT OF DELHI : NEW DELHI

(website : www.delhihighcourt.nic.in)

DELHI JUDICIAL SERVICE EXAMINATION – 2015

THE HIGH COURT OF DELHI invites online applications from eligible candidates for filling up 100 vacancies in Delhi Judicial Service by holding Delhi Judicial Service Examination in two successive stages:-

- (i) Delhi Judicial Service Preliminary Examination (objective type with 25% negative marking) for selection for the main examination; and
- (ii) Delhi Judicial Service Main Examination (Written) for selection of candidates for calling for Viva voce.

The Delhi Judicial Service Preliminary Examination (Objective Type) referred to above, will be held on **Sunday, the 20th December, 2015.**

The scale of pay of members of the Service is ₹ 27700-770-33090-920-40450-1080-44770. A candidate shall be eligible to appear in the examination if he / she is (a) a citizen of India; (b) a person practising as an Advocate in India or a person qualified to be admitted as an Advocate under the Advocates Act, 1961; and (c) not more than 32 years of age as on **1st January, 2016** i.e. on the 1st day of January following the date of commencement of the examination. In the case of candidates belonging to Scheduled Castes / Tribes, the upper age limit is relaxable by 5 years. The upper age limit is also relaxable maximum by 5 years in the case of Ex-Servicemen including Emergency Commissioned Officers and Short Service Commissioned Officers who have rendered at least 5 years military service and have been released on completion of assignment (including those whose assignment is due to be completed within 6 months) otherwise than by way of dismissal or discharge on account of misconduct or inefficiency, or on account of physical disability attributable to military service or on invalidment.

As per O.M. dated 29.12.2005 issued by Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, Government of India, the upper age limit for **persons with disabilities** shall be relaxable by 10 years.

General category disabled candidates would thus be eligible for age relaxation up to 10 years and SC/ST category disabled candidates would be eligible for age relaxation up to 15 years.

The candidates shall submit their applications online only in the prescribed format through the official website of High Court of Delhi i.e. delhihighcourt.nic.in from

07.10.2015 to 31.10.2015 (till 11.59 P.M.) after which the link will be disabled. The fees **(non-refundable)** in the sum of ₹ 600/- for General Category candidates and ₹ 100/- for Scheduled Caste / Scheduled Tribe / Physically Handicapped (Blind / Low vision) (mobility not to be restricted) / Orthopaedically Handicapped {OA – one arm affected (Right or left), OL – one leg affected (right or left), BL – both legs affected but not arms) candidates should be paid in the form of a single demand draft/bankers cheque and the print out of online filled up Application form **(on A4 size paper)** alongwith demand draft/bankers cheque be sent by "Speed Post / Registered Post" addressed to the Joint Registrar (Vig.), High Court of Delhi, Sher Shah Road, New Delhi – 110 503, by designation, so as to reach him not later than 4:00 P.M. on **07.11.2015**. Print out of online filled up Application form **(on A4 size paper)** alongwith demand draft/bankers cheque can also be submitted personally at the Filing Counter of Delhi High Court on any working day from 10:30 A.M. to 1:00 P.M. and from 2:00 P.M. to 4:00 P.M. till **07.11.2015**.

The demand draft/bankers cheque should be drawn in favour of **'Registrar General, Delhi High Court, New Delhi'** payable at New Delhi.

Before filling up the form, the candidates are advised to read carefully the Notification / Advertisement and Instructions for Delhi Judicial Service Examination – 2015.

The number of vacancies to be filled are as under:-

Category	No. of vacancies	Remarks
General	68	41 backlog vacancies.
SC	12	07 backlog vacancies.
ST	20	17 backlog vacancies.
TOTAL	100	

Note 1: Out of aforesaid 100 vacancies, 02 vacancies (backlog) for Physically Handicapped (Blind/Low Vision) and 02 vacancies (including 01 backlog vacancy) for Physically Handicapped (Ortho.) candidates are reserved.

Note 2: The aforesaid vacancies and consequent selection/appointments, if any, will be subject to the outcome of WP(C) No. 514/2015 and CA No. 1086/2013 pending in Supreme Court of India and WP(C) No. 2828/2010 pending in Delhi High Court.

Applications incomplete in any form or those which are not applied through online mode or received after the last date or such applications which are not accompanied by the demand draft/bankers' cheque of requisite fees, are liable to be rejected summarily.

The candidates applying for the examination should ensure that they fulfil all the eligibility conditions for admission to the examination. Their admission at all the stages of examination for which they are admitted by this Court viz. Preliminary Examination, Main Examination (Written) and the Viva voce shall be purely provisional, subject to their satisfying the prescribed eligibility conditions. If on verification at any time before or after the Preliminary Examination (Objective Type), Main Examination (Written) and the Viva voce, it is found that they do not fulfil any of the eligibility conditions, their candidature for the examination shall stand cancelled without any notice or further reference.

Detailed instructions regarding Preliminary Examination, Main Examination, Viva Voce, eligibility, relaxation in age and other general terms and conditions applicable to the candidates are given in the instructions and are also available on the website of Delhi High Court i.e. www.delhihighcourt.nic.in

Sd/-
(VINOD GOEL)
REGISTRAR GENERAL
03.10.2015

Handwritten signature or mark, possibly "J. Paul" or similar, written in cursive and oriented vertically.